F.No. C-16012/01/2012 - Ad.V/3377-2
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
(Ad. V Section)

6th Floor, C-Wing, Hudco Vishala Bldg,
Bhikaji Cama Place, New Delhi.
Date the 12th April, 2019.

All Director Generals
All Principal Chief Commissioner/Chief Commissioners of Customs, Central Excise & Service Tax Zones
All Principal Commissioner/Commissioner of Customs, Central Excise & Service Tax Zones
The Narcotics Commissioner
Directorate of Publicity & Public Relations


Sirs/Madam,

As per Board circular F. No. C-11016/03/2016-Ad.V dated 23.06.2016 (copy enclosed) a Single Window System in CBIC for submitting proposals which are to be decided under Rule 9 of CCS(Pension) Rules, 1972 in respect of retired officers other than Group ‘A’ was introduced.

2. It has now been decided to extend the Single Window System for the cases of Appeals, Revision and Review under Rule 23, 29 & 29(A) of CCS(CCA) Rules, 1965.

3. Henceforth, all cases of Appeals/Revision/Review under respective rules of CCS(CCA) Rules, 1965 will be received in CBIC/Ad.V under Single Window System only. Any proposal sent through post/parcel/courier or by any other means will not be accepted in CBIC/Ad.V

4. The concerned authorities are, therefore, requested to depute an officer well conversant with the matter in hand to deliver such cases as per enclosed UPSC check list on any Monday or Wednesday by prior appointment on phone with US(Ad.V) Shri Mukesh Sundriyal (Tel No. 011-26171184).

5. This issue with the approval of CVO, CBIC.

Encl: As above

Yours faithfully,

(Dharmvir Sharma)
Deputy Secretary to the Government of India
Tel No. 011-26171183
Copy to:

1. The Addl. Director General, Directorate General of Vigilance, Customs & Central Excise, Hotel Samrat, Chanakyapuri, New Delhi.

2. ADG (Vig.) in all Zonal Units of DGoV.

3. The Web Manager, Dte General of Systems, Customs & Central Excise, New Delhi—With the request that a copy of this circular along with check list prescribed by UPSC (copy enclosed) may be hoisted on the website of CBIC at an early date.

4. Guard File.
To: All Directors Generals.
All Principal, Chief, Commissioners/Chief Commissioners/Principal Commissioners/Commissioners of Customs, Central Excise & Service Tax Zones
The Narcotics Commissions
Directorate of Publicity & Public Relations

Subject: Single Window System in CBEC for submitting proceedings (including deemed to be proceedings) under Rule 9 of CCS(Pension) Rules, 1972 in respect of retired officer other than Group A.

As per Board’s circular F. No. C-11016/3/2016-Ad.V dated 23.09.2010, departmental proceedings (including deemed to be proceedings) under Rule 9 of CCS(Pension) Rules, 1972 in respect of retired officers other than Group A, are required to be sent to CBEC/Ad.V for obtaining orders of President in terms of Rule 9(2)(e) of the said Rules. The said circular lays down that even cases of cessation of minor penalty proceedings on retirement of the officer or on death of the officer, are required to be referred to CBEC/Ad.V.

2. CBEC/Ad.V receives a large number of disciplinary cases of retired officers from disciplinary authorities in the field formations for taking a view under Rule 9(2)(a) of CCS(Pension) Rules, 1972. Consideration of such proposals by the President demands that the proposals are accompanied by certified copies of all the documents. The documents which the competent authority may like to peruse are listed in the check list prescribed by UPSC for referring disciplinary cases to the Commission for its advice. Further, if the President tentatively decides to impose a penalty under Rule 9(1), the proposal is required to be submitted to UPSC, for their advice, through single window system. The UPSC does not accept a proposal unless all the documents, as per the check list, duly authenticated, are furnished.

3. It has been experienced that disciplinary cases of retired officers are received in CBEC/Ad.V without certified copies of documents as per the check list prescribed by
UPSC. Often, back references are made by CBEC/Ad.V for furnishing the deficient documents and considerable time is taken in furnishing the requisite documents, resulting into delay in decision making.

4. In order to avoid delay in examination of proposals received from field formations under Rule 9 of CCS(Pension) Rules, 1972, henceforth the disciplinary authorities in the field formations will depute a conversant officer to deliver such proposals complete in all respect in CBEC/Ad.V on any Tuesday or Thursday, with prior appointment on phone with US(Ad.V) (Tel. 011-26171184). The case documents as per check list prescribed by UPSC will be got checked by the concerned dealing hand in CBEC/Ad.V and if the records are complete in all respect, receipt of the proposal will be duly acknowledged. If the records are not found complete, a deficiency note will be raised for submitting a complete proposal.

5. Any proposal sent through post/packet/courier or by any other means, without following the “Single Window System”, will be simply ignored.

Yours faithfully,

(Kabindra Joshi)
Deputy Secretary to the Govt. of India
Tel. No. 26171183

Copy to:

1. The Addl. Director General, Directorate General of Vigilance, Customs & Central Excise, Hotel Santrat, Chanakyapuri, New Delhi.

2. ADG(Vig) in all Zonal Units of DGOV.

3. The Web Manager, Dte General of Systems, Customs & Central Excise, New Delhi to win the request that a copy of this circular along with check list prescribed by UPSC (copy enclosed) may be hoisted on the website of CBEC at an early date.

4. Guard, File.
**PROFORMA/ CHECK LIST FOR FORWARDING DISCIPLINARY CASES TO THE UNION PUBLIC SERVICE COMMISSION**

**PART I : SERVICE AND RELATED PARTICULARS**

1. Name of charged officer and the service on which borne

2. (i) Whether temporary/permanent/contract service
   (ii) If confirmed, date of confirmation

3. Post held substantively, if in permanent service
   a) Designation
   b) Pay Level in the pay matrix (indicating pay index, etc.)
   c) Pay drawn
   d) Date from which pay shown against (c) drawn
   e) Date of increment

4. Post held at present
   a) Designation
   b) Pay Level in the pay matrix (indicating pay index, etc.)
   c) Pay drawn
   d) Date from which pay shown against (c) drawn
   e) Date of next increment

5. The next lower post (along with pay level in the pay matrix), the officer would have held but for his appointment to the present post he is holding

6. Date of Birth

7. Date of joining Govt. Service

8. Due date of retirement or actual date of retirement, if already retired

9. (a) Amount of monthly pension admissible/sanctioned
   (b) (i) Amount of gratuity admissible (in respect of disciplinary proceedings initiated during service)
   (ii) Amount of gratuity withheld (for disciplinary proceedings after retirement)

*Not to be filled in the case of All India Service officers*
10. (a) Appointing authority in respect of the post held at present, or the authority which actually appointed the person, if that authority is higher.
   (b) Authority competent to impose the penalty in respect of the post held at present
   (c) Appellate authority in respect of the post held at present

11. Whether an oral inquiry, if required under the rules, has been held

12. Name and designation of Inquiry officer appointed, if any.

PART II: DETAILS OF CASE RECORDS
(All the records are required to be arranged and cross-referenced, as indexed below and page numbers of the file/folders to be indicated against each item.)

<table>
<thead>
<tr>
<th>Item</th>
</tr>
</thead>
<tbody>
<tr>
<td>(A) ORIGINAL CASES</td>
</tr>
</tbody>
</table>

(Where the Central Government or the State Government is the Disciplinary Authority and an order of penalty is to be passed for the first time)

(a) Complaint, if any, received by the Authorities

(b) (i) Report of the preliminary enquiry, if any, held in the matter leading to the institution of formal disciplinary proceedings against the C.O. (together with Depositions recorded)

(ii) Order, if any, of suspension/revocation of suspension

(c) Order, if any of the competent authority for joint/common proceedings where two or more Govt. servants are involved.

(d) i) Charge sheet together with the statement of imputations along with enclosures.

ii) Records of delivery of charge sheet to the charged officer

iii) Whether the Charge sheet issued as per the Rules

*Please indicate references in terms of page numbers, file numbers, folders, etc. Do not leave any column blank. If a document is not enclosed, indicate reasons.
(e) Reply of the Charged Officer

(f) A note from the Disciplinary Authority explaining the factual or procedural points, if any, raised in the Charged Officer's reply in minor penalty cases where no enquiry has been held

(g) Order of the Disciplinary Authority appointing the Inquiry Officer

(h) Order of the Disciplinary Authority appointing the Presenting Officer

(i) Daily Order Sheets maintained by the Inquiry Officer, indicating the progress of oral inquiry

(j) Correspondence of the Inquiry Officer, if any, with the Disciplinary Authority or the Charged Officer

(k) i) Depositions – oral statements, recorded from prosecution witnesses and defence witnesses
   ii) Statement of defence of the Charged Officer
   iii) General examination of the charged officer
   iv) Whether copies of relevant documents have been supplied to the Charged Officer
   v) Exhibits (in original/ legible copies duly authenticated)
      a) Prosecution
      b) Defence

(l) i) Written brief, if any, submitted by the Presenting Officer
   ii) Whether a copy of brief of Presenting Officer supplied to the Charged Officer

(m) Written brief, if any, submitted by the Charged Officer.

(n) Inquiry Officer's report

(o) i) Whether Inquiry Officer's report provided to the charged officer.
   ii) Whether disagreement of the Disciplinary Authority, if any, on the report of the Inquiry Officer, communicated to the Charged Officer
   iii) Representation of the Charged Officer on the findings of the Inquiry Officer.
iv) Para-wise comments of the Disciplinary Authority on the representation of the Charged Officer, if any.

(p) Whether the Disciplinary Authority has considered the merits of the case and come to the conclusion that a formal penalty is called for

(q) In cases of minor penalty, following information may also be provided:
   i) Whether the case is being submitted at least 90 days prior to the date of retirement.
   ii) If not, the reasons for late submission of the case may be indicated.

(r) In cases of major penalty, following information may also be provided:
   i) Whether the case is being submitted at least 180 days prior to the date of retirement.
   ii) If not, the reasons for late submission of the case may be indicated.

(B) CONVICTION CASES

(Where any penalty is to be imposed on a Government servant on the ground of conduct which has led to his conviction on a criminal charge)

a) Complaint/ F.I.R.

b) Investigation Report

c) Judgement of the Court

d) Show Cause Notice issued to the Government servant
   (The Show Cause Notice should tentatively propose imposition of the penalty of highest grade, i.e., dismissal from service which shall ordinarily be a disqualification for future employment under the Government / withholding of hundred percent of pension and gratuity in full or permanent basis, as the case may be)
e) Record of the delivery of the Show Cause Notice

f) Representation of the Government servant on the Show Cause Notice

g) Comments of DA on the representation of Government servant

h) Whether the disciplinary authority has considered the merits of the case and come to the conclusion that a formal penalty is called for on the ground of conduct which has led to the conviction of the Government servant on a criminal charge

(C) APPEAL CASES

(Where the order of penalty has been passed by a subordinate authority and an appeal lies to the President)

(In these cases all the documents listed in (A) should also be sent)

a) Order passed by the Disciplinary Authority together with a note, if any, containing the conclusion arrived at by him in respect of each charge

b) Appeal of the officer concerned

c) Whether appeal has been addressed to the competent authority

d) Comments of the Disciplinary Authority on the Appeal including clarification on procedural points, if any, raised by the Appellant

(D) REVISION/REVIEW CASES

i) Whether Appeal addressed to the President of India or to some Subordinate authority.

(Where the Appellate Authority is subordinate to the President and a modification of the appellate order is sought by way of Revision/Review or where the President has passed the original order)

(In these cases, all the documents listed in (A) and (C) should also be sent)

ii) Whether the approval of the Competent Authority obtained before referring the Case for Commission's advice.
(E) PENSION CASES

(Where the President proposes to withhold or withdraw pension otherwise admissible to the officer as a result of disciplinary proceedings instituted/ deemed to continue in respect of an officer who has retired from service)

(In these cases all the documents listed in (A) should also be sent)

<table>
<thead>
<tr>
<th>a)</th>
<th>Order of the President*, if any, that the disciplinary proceedings should be instituted under the relevant pension rules.</th>
</tr>
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<tbody>
<tr>
<td>b)</td>
<td>Show cause notice issued to the officer indicating precisely the quantum of cut proposed to be made in his pension and the period for which it shall be operative</td>
</tr>
<tr>
<td>c)</td>
<td>Reply of the officer to the aforesaid notice</td>
</tr>
<tr>
<td>d)</td>
<td>Comments on factual or procedural points raised by the officer in his reply.</td>
</tr>
<tr>
<td>e)</td>
<td>Approval of the President to the effect that the pensioner is found guilty of grave misconduct or negligence warranting withholding/ withdrawing of pension and/or gratuity or recovery from a pension or gratuity</td>
</tr>
</tbody>
</table>

(F) GENERAL

| a) | Miscellaneous documents regarding evidence such as the exhibits, statements, etc. referred to in (A) to (E) and extracts of relevant Rules, Codes, Manuals, Acts, Judgements etc. |

*Central Govt. in the case of All India Service Officers.
b) Information/position of disciplinary proceedings instituted against other co-accused officers.

c) Information/ position of action instituted against persons/ officials (other than Government servants) involved in the case, if any

d) Whether complete and up-to-date Confidential Roll of the officer has been enclosed.

e) Details of other disciplinary case(s) instituted against the Government servant and the penalty imposed, if any.

f) Present status of pending court cases, if any, along with the next date of hearing.

*Signature.................................................................
Name (in Block letters) of the Officer signing this statement........................................
Designation..........................................................
Telephone No.........................................................
Date:.............................................................................

*To be signed by an officer not below the rank of CVO/ Joint Secretary to the Government of India